

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

225. C.P.(IB)/855(MB) 2021

IN THE MATTER OF

State Bank Of India (Creditor) Through The Resolution Professional Mr. Purusottam
Behera ... Petitioner
VS
Mr. Jitendra R. Jain ...Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **19.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/